

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-3', NEW DELHI**

BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER

ITA No. 2874/Del/2015

AY: 2008-09

ACIT, Circle 52(1)
Room no.1405
14th Floor, E-2 Block
Dr.SP Mukherjee Civic Centre
New Delhi

vs. Deepti Agarwal
Prop. M/s Superior Fabrics
25, Bengali Lane, Bengali Market
New Delhi 110 001

PAN: AAMPA 0573 C

(Appellant)

(Respondent)

Appellant by : Sh. Peeyush Kumar, Sr.D.R
Respondent by : Sh. Rakesh Gupta, Adv. And
Sh. Abhishek Anand, Adv.

ORDER

This appeal is filed by the Revenue. Admittedly the tax effect in the present appeal is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above the appeal by the Revenue is dismissed in limine.

3. In the result the appeal by the Revenue is dismissed in limine.

Order pronounced in the Open Court on 21st September, 2016.

Sd/-
(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER

Dated: the 21st September, 2016

- *Manga*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

- TRUE COPY -

By Order,

ASSISTANT REGISTRAR